

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.2066
TO BE ANSWERED ON DECEMBER 14, 2023**

AUTHORIZED AND UNAUTHORIZED HABITATIONS

**NO.2066. SHRI OMPRAKASH BHUPALSINH
ALIAS PAWAN RAJENIMBALKAR:
SHRI VINAYAK RAUT:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of authorized and unauthorized habitations in the country, State-wise;**
- (b) whether the Government has enquired in this regard and if so, the details thereof;**
- (c) whether the Government has formulated any scheme for regularization of unauthorized habitats in the country and if so, the details thereof;**
- (d) whether unauthorized habitations are coming up on daily basis in many areas and if so, the reasons therefor;**
- (e) whether the Government proposes timely regularization of all the unauthorized habitations across the country;**
- (f) if so, the time by which it is likely to be completed; and**
- (g) the steps taken to check the spread of such kind of unauthorized habitations in future?**

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (f): 'Land and Colonization' is a State subject. The data sought is not maintained centrally by Ministry of Housing and Urban Affairs. The issues of regularization of illegal colonies rest with respective State/ Union Territory Governments.

In so far as National Capital Territory (NCT) of Delhi is concerned, the policy for regularization of unauthorized colonies is governed by the provisions of the Master Plan for Delhi. The Development Control Norms for unauthorized Colonies, notified vide S.O. 1014(E) dated 08.03.2022, are applicable for regularization/regeneration of 1,731 unauthorized colonies listed under the “National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Regulations, 2019” notified by the Ministry of Housing and Urban Affairs on 29.10.2019.

Accordingly, PM-UDAY (Prime Minister - Unauthorized Colonies in Delhi Awas Adhikar Yojana) Scheme was introduced to confer the ownership or transfer/ mortgage rights to the residents of 1731 Unauthorized Colonies in Delhi. The list of 1,731 unauthorized colonies is available at the link-

https://dda.gov.in/sites/default/files/pmuday/1731_uc.pdf.

(g) In so far as the NCT of Delhi is concerned, action to check the spread of such kind of unauthorized habitations in future is taken by the Competent Authorities as per the provisions of Master Plan for Delhi, Delhi Development Act, 1957 and regulations made there under.
